The Bengal Land-Revenue (Interest) Act, 1935

Act 17 of 1935

Keyword(s):
Removal of Doubt, Payment of Interest, Arrears of Land Revenue
Bengal Act XVII of 1935

[THE BENGAL LAND-REVENUE (INTEREST) ACT, 1935.]1

AMENDED


ADAPTED

(a) The Government of India
(Adaptation of Indian Laws)
Order, 1937.

(b) The Adaptation of Laws
Order, 1950.

[26th September, 1935.]

An Act to provide for the removal of doubts as to the payment of interest on arrears of land-revenue.

WHEREAS it is expedient to provide for the removal of any doubts as to the liability to pay interest on arrears of land-revenue;

It is hereby enacted as follows:—

1. This Act may be called the Bengal Land-Revenue (Interest) Act, 1935.

2. (1) Notwithstanding anything contained in any other law, interest shall be payable, and shall be deemed to have effect from the 19th day of January, 1933, to have been payable, on all arrears of land-revenue, and such interest shall be recoverable as a public demand.

(2) All such interest shall,—

(a) in respect of the period from the 19th day of January, 1933, up to the commencement of this Act, be deemed to have been payable at the rate of seven and a half per centum per annum;

(b) in respect of any period after the commencement of this Act, be payable at such rate not exceeding 2[six and a quarter] per centum per annum as the [State Government] may, by notification in the [Official Gazette], determine.


2The words within square brackets were substituted for the words “seven and a half” by the SCH. to the Bengal-Rates of Interest Act, 1939 (Ben. Act III of 1939).

3The words “Provincial Government” were originally substituted for the words “Local Government” by para. 4(1) of the Government of India (Adaptation of Indian Laws) Order, 1937, and thereafter the word “State” was substituted for the word “Provincial” by para. 4(1) of the Adaptation of Laws Order, 1950.

4The words within square brackets were substituted for the words “Calcutta Gazette” by para. 4(1) of the Government of India (Adaptation of Indian Laws) Order, 1937.